

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UN STARRED QUESTION NO. 586**  
TO BE ANSWERED ON 20.07.2018

**COMMISSION FOR PROTECTION OF CHILD RIGHTS**

586. SHRI VISHNU DAYAL RAM :

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether all the States/UTs have set up Commission for Protection of Child Rights and if so, the details thereof;
- (b) if not, the name of those States/UTs;
- (c) whether the Government has made it mandatory for States/UTs to set up the said Commission; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(DR. VIRENDRA KUMAR)

- (a) & (b) The Commissions for Protection of Child Rights (CPCR) Act, 2005, is applicable to all the States/ UTs except the State of Jammu & Kashmir. The State Commissions for Protection of Child Rights (CPCRs) have been set up in all the States/UTs except for the State of Jammu & Kashmir.
- (c) & (d) Section - 17 of the CPCR Act, 2005 makes enabling provisions for constitution of state Commissions for Protection of Child Rights by the State Governments.

\*\*\*\*\*